संस्थान प्लाट को गिरवी रखे बिना दूसरे प्रभार के अधीन ऋण देंगे; और

(ङ) यदि हां, तो तत्संबंधी नियमों का ब्यौरा क्या है?

निर्माण और आवास मंत्रालय में उपमंत्री (श्री मोहम्मद उस्मान आरिफ) : (क) जी, हां।

(ख) से (ङ) सरकार ने दिनांक 2 दिसम्बर, 1982 के कार्यालय ज्ञापन संख्या आई 17011/4/82-आवास-III के अन्तर्गत यह निर्णय लिया है कि उन सरकारी कर्मचारियों को जिन्होंने सरकार से गृह निर्माण अग्रिम प्राप्त किया, सम्पत्ति को दुबारा रेहन रखने की अनुमति दी जाए ताकि वे कुछ मान्यता प्राप्त वित्तीय संस्थानों से अतिरिक्त ऋण प्राप्त कर सकें बशर्ते कि वे पहले विभागाध्यक्ष की पुर्वानुमति प्राप्त करलें और द्वितीय बन्धक पत्र के प्रारूप के विभागाध्यक्ष को जांच-पड़ताल के लिए प्रस्तुत करें। इस प्रकार दुबारा रेहन रखना मकान/फ्लैटों की शेष लागत को पूरा करने के लिए निम्नांकित वित्तीय संस्थानों द्वारा दिए जाने वाले ऋणों के बारे में ही किया जाए।

1. सहकारी बैंकों सहित बैंकिंग संस्थान

2. राज्य सरकारों द्वारा स्थापित वित्तीय निगम जो मकान बनाने के लिए ऋण देते हैं।

3. दिल्ली कोआपरेटिव हाउसिंग फाइनेन्स सोसाइटी जैसे एपेक्स कोआपरेटिव हाउसिंग फाइनेन्स इंस्टीट्यूशन्स

4. हाउसिंग डवैलपमेन्ट फाइनेन्स कारपोरेशन लिमिटेड जैसी भारत में बनाई गई और पंजीकृत सार्वजनिक कम्पनियां जिनका मुख्य उद्देश्य भारत में रिहायशी प्रयोजनों के लिए मकान बनाने या खरीदने के लिए दीर्घकालीन वित्त व्यवस्था करने का कार्य करना हो।

2. सरकार द्वारा स्वीकृत गृह निर्माण अग्रिम की कुल राशि और सरकारी कर्मचारियों द्वारा बाहरी संस्थानों से लिया गया ऋण एक साथ मिलाकर निर्धारित अधिकतम सीमा लागत जो कि उस विशेष मामले पर लागू होती है से अधिक नहीं होनी चाहिए।

3. यह सरकारी कर्मचारियों के लिए होगा कि वे विभागाध्यक्ष से अनुमति लेने से पूर्व दूसरी बार रेहन रखने के लिए वित्तीय संस्थान की सहमति का पता लगाना होगा। सभी मामलों में बन्धक पत्रादि के पंजीकरण पर व्यय, जैसा कि इस समय है, स्वयं सरकारी कर्मचारियों द्वारा वहन करना होगा।

Wrong Fixation of the Amount of Monthly Instalments for DDA's LIG Flats

6620. SHRI RAJNATH SONKAR SHASTRI :
SHRI JAIPAL SINGH KASHYAP :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a prospective buyer of DDA flats having an annual income between Rs. 4201 and Rs. 7200 becomes eligible for LIG flat and that on allotment of a flat he has to pay more than Rs. 400 as monthly instalment after payment of initial deposit of Rs. 10,800 towards cost of the flat ;

(b) if so, what is the rationale of fixing the amount of monthly instalments at Rs. 400/- or more when the income of the eligible person for LIG flat is taken between Rs. 350/- and Rs. 600/- ;

(c) whether Government propose to consider the question of downwards revision

of the monthly instalment to make the payment more easier, if so what steps have been taken by Government in this direction ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING(SHRI MOHAMMED USMAN ARIF): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Schemes Prepared by Central Institute of Agricultural Engineering Regarding Dry Farming Techniques

6621. DR. VASANT KUMAR PANDIT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Institute of Agricultural Engineering has prepared some schemes to bring scientific technology to the farmers door in the field of dry farming techniques ;

(b) whether the C.I.A.E. has identified some locations in MP State for intensive dry farming techniques in waterscarcity districts, if so, details thereof ;

(c) whether the World Bank has agreed to launch a big dry farming project in Madhya Pradesh ; and

(d) if so, the districts chosen, the additional area to be brought under the new ploughing implements in the Kharif season and the estimated new agricultural production ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) No, Sir. The Central Institute of Agricultural Engineering, Bhopal does not have any scheme to bring dry farming techniques to the doors of the farmers. However, under the Lab to Land Programme it has endeavoured to extend dry farming technology to the farmers in the vicinity of the Institute.

(b) No, Sir. The Central Institute of Agricultural Engineering has not identified any area for intensive dryfarming technology transfer. However, the Institute's expertise is always available to the State Government on request.

(c) No Sir not yet. However, a World Bank Appraisal Mission has visited MP along with other States. The report of the Appraisal Mission is awaited.

(d) Question does not arise.

Recommendations for Ban on Cow Slaughter

6622. SHRI SUBHASH YADAV :
SHRI M. RAM GOPAL REDDY :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Official Level Committee recommended recently to the Central Government to completely ban cow slaughter in the country ;

(b) if so, whether the recommendations made by the Committee have since been considered by Government ; and

(c) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE : (SHRI ARIF MOHAMMAD KHAN) : (a) No official level Committee has been constituted to look after matters exclusively concerning cow slaughter.

(b) and (c). Do not arise.

Allocation of Rapeseed Oil and Palm Oil to States

6623. SHRI HARIHAR SOREN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the total allocation of rapeseed oil and plam oil made to various States in the oil years 1980-81 (November, 80 to October, 81) and 1981-82 (November, 81 to October, 1982) ;

(b) the total quantities of rapeseed oil